

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2333
ANSWERED ON:21.07.2009
DELAY IN 48 NH PROJECTS
Sule Supriya

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the 48 highway projects under the NHDP in different States were delayed due to delay in clearance from the Ministry of Finance;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the details of the measures being taken for early approval of projects and completion of the Highway projects on time?

Answer

MINISTER OF STATE FOR ROAD TRANSPORT AND HIGHWAYS(SHRI R.P.N. SINGH)

- (a): No, Sir.
- (b): Does not arise.
- (c): Details of measures for expediting timely completion of National Highway projects are enclosed as Annexure.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 2333 FOR ANSWER ON 21.07.2009 ASKED BY SHRIMATI SUPRIYA SULE REGARDING DELAY IN 48 NH PROJECTS.

EFFORTS OF GOVERNMENT TO EXPEDITE IMPLEMENTATION OF THE PROJECTS

- a) The Contracts are regularly monitored at various levels such as by Supervision Consultant, Project Directors, Senior officers of NHAI. Progress reviews are also held at the level of Chairman, NHAI, Secretary, Department of Road Transport & Highways.
- b) State Governments have appointed Senior officers as nodal officers for resolving problems associated with implementation of the NHDP such as land acquisition, removal of utilities, forest/pollution / environment clearances etc. These nodal officers hold periodic meetings to review the projects and take action to resolve the problems.
- c) A Committee of Secretaries has been constituted under Cabinet Secretary to address inter-ministerial and Centre - State issues such as land acquisition, utility shifting, environment approvals, clearance of ROBs.
- d) The procedure of issue of Land Acquisition notifications has been simplified. Earlier all the notification under NH Act were vetted by the Ministry of Law. Recently, an amendment has been made in the Allocation of Business Rules by which these notifications are not required to be sent to the Ministry of Law. The Ministry of Law has approved the standard formats of various notifications keeping in view the similar nature of the notifications of Land Acquisition.
- e) To expedite the construction of ROBs an officer of the Railways has been posted to NHAI to coordinate with Ministry of Railways. MOU has also been signed with M/s. IRCON for construction of some of the ROBs.
- f) Action has been taken against non performing contractors and they are not allowed to bid for future projects unless they improve the performance in existing contracts.